

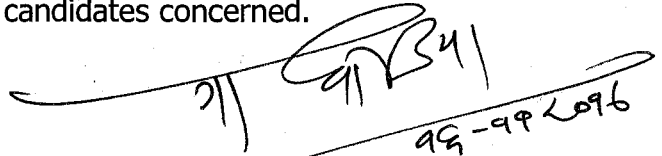
HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 1205/Confdl./2017
I-8-2/2002 (Pt. IX)

Bilaspur, dated the 16/11/2017

Copy of letter No. 3(6)/2017-D(AFTC), dated 06.11.2017 of the Deputy Secretary (AG-II), Government of India, Ministry of Defence, Sena Bhawan, New Delhi regarding filling up the post of Judicial Member in the Armed Forces Tribunal is enclosed herewith for information of the candidates concerned.


99-992096
(GAUTAM CHOURADIA)
REGISTRAR GENERAL

Encl: As above

SPEED POST

No.3 (6)/2017- D (AFTC)
Government of India
Ministry of Defence

Sena Bhavan, New Delhi - 110011,
Dated: the 06 November, 2017.

To

The Principal Registrar/Registrar

*Chattisgarh High Court
Bilaspur (Chattisgarh) - 495001*

Sir,

Appld)
13-11-2017
Ry.
This is to invite nominations for the post of Judicial Member in the Armed Forces Tribunal, which has been set up under the Armed Forces Tribunal Act (55 of 2007). There are seven vacancies of Judicial Members in the Armed Forces Tribunal.

2. Schedule 18(column-3) to Rule 3 of "The Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017" notified vide GSR 514(E) on 01.06.2017 provides that -

"A person shall not be qualified for appointment as Judicial Member, unless he is, or has been, a Judge of a High Court."

3. In terms of the said schedule 18 (column 5&6) to the Rule 9, term of office of the Member is for three years and the maximum age for holding office by the Member is sixty-five years.

4. Salary, allowances, other terms and conditions of the Members of the AFT, shall be governed by the provisions of the Armed Forces Tribunal Act, 2007 (55 of 2007), as amended by the Finance Act, 2017 (7 of 2017), the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017 and other rules made thereunder from time to time.

5. The selected persons are liable to be posted to anywhere in India having a Bench of the Armed Forces Tribunal and the appointment shall carry an All India transfer liability.

6. It is requested that the applications of serving/retired Hon'ble Judges of the High Court who have special knowledge and experience of Service laws and are willing to be considered for the post of Judicial Member in the Armed Forces Tribunal, may be forwarded alongwith their bio-data in the prescribed format, so as to reach this Department by **15th December, 2017.**

High Court of Chhattisgarh
BILASPUR (C.G.)

(Cont'd.2)

13 NOV 2017

1607

Received Clerk

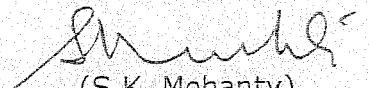
7. The following information and material are also required to be enclosed alongwith the application/bio-data for the post of Judicial Member in the Armed Forces Tribunal:-

- (a) Five Judgement on service matters, and
- (b) Five Judgement on criminal matters preferably in relation to the Armed Forces.

8. The applications in the prescribed format alongwith enclosures indicated in para 7 above may please be sent at the following address:-

Shri Shrinath Chauhan,
Under Secretary,
Ministry of Defence, Armed Forces Tribunal Cell,
Room No. 308 -A, 'B' Wing,
Sena Bhavan, New Delhi - 110001.

Yours faithfully,


(S.K. Mohanty)
Deputy Secretary (AG-II)
Telefax: 23011593.

Copy also to:-

1. Principal Registrar, AFT - For uploading the vacancy circular on AFT website.
2. DIR (NIC/MoD) - For uploading the vacancy circular on MoD website.
